## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 190 OF 2018 & IA NO. 878 OF 2018

Dated: 30<sup>th</sup> August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Uttarakhand Power Corporation Ltd. .... Appellant(s)

Versus

M/s India Glycols Ltd & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Mr. Manoj Kumar Sharma

Counsel for the Respondent(s) : Ms. Swapna Seshadri

Ms. Neha Garg for R-1 & 3

Mr. Buddy A. Ranganadhan for R-4

**ORDER** 

Admit.

The learned counsel, Ms. Swapna Seshadri accepts notice on behalf of the third Respondents also. The learned counsel, Mr. Buddy A. Ranganadhan, accepts notice on behalf of the fourth Respondent.

The learned counsel appearing for the Respondent Nos. 1 & 3 and 4 pray for four weeks time to enable them to file their respective reply in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 3 and 4, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 3 and 4 are permitted to file their respective reply in this matter by 27.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 24.10.2018, after duly serving copy on the other side.

List the matter for on <u>29.10.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member